## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 08/(MAH)/2012 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE PARTIES:

M/s. ELS Developers Pvt. Ltd.

V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	RAHUL MOLINE	ADVOLATE ON RELIGED FOR THE PENNONER	Duur.
2	Jairam Chan	mani Adv. For Respondenti	J. Chardward

## Order

## CP. No. 08/397-398/NCLT/MB/MAH/2012

At request of the Respondent Counsel, this Bench peremptorily directs the Respondents to file Reply on or before 13.09.2016 and the Petitioner side to file Rejoinder within 3 weeks thereafter.

List this matter for final hearing on 06.10.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 23rd August, 2016.